

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A.No.2376/94

New Delhi this the 14th Day of July, 1995.

Hon'ble Sh. J.P. Sharma, Member(J)
Hon'ble Sh. B.K. Singh, Member(A)

Sh. Siya Ram,
S/o Mata Fer Yadav,
R/o 35 B.I Line,
Meerut Cantt., Meerut(UP). Applicant

(through Ms. Bharti Sharma, proxy counsel for
Mrs. Rani Chhabra, advocate)

versus

1. Union of India,
through Secretary,
Ministry of Communication,
Deptt. of Telecommunication,
Sanchar Bhawan,
New Delhi.
2. S.D.O. Phones,
Meerut.
3. Division Engineer Telecom(Phones),
Office of T.D.M.,
Meerut(UP).
4. Junior Telecom Officer (Phones),
Office of TDM,
Meerut(UP). Respondents

(through Sh. V.S.R. Krishna, advocate)

ORDER(ORAL)

delivered by Hon'ble Sh. J.P. Sharma, Member(J)

The applicant has sought regularisation of his services on the basis that he was engaged in the Deptt. of Telecommunication in April, 1991 and he continued to work till December, 1991 with the respondent No.2.


A notice was issued to the respondents who contested this application opposing the grant of the relief.

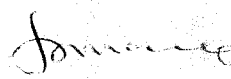
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The matter was heard on 12.7.95 when Mrs. Chhabra argued the matter and reargued the matter today by the learned proxy counsel that the Scheme of casual labourers (Grant of Temporary Status and Regularisation), 1989 issued by the Telecommunication Department which came into effect from 1.10.1989 covers the case of the applicant.

Ms. Bharti Sharma, learned counsel for the applicant states that she wants to withdraw this application. In view of this, the application is dismissed as withdrawn.

Costs on parties.


(B.N. Singh)
Member (A)


(J.P. Sharma)
Member (J)

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